NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 17

C.P 143/MB/2022

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.07.2024**

NAME OF THE PARTIES: UNION OF INDIA THROUGH SFIO V/s UNITY INFRAPROJECTS LTD

Section 241-242,246 & 339 of the Companies Act, 2013

ORDER

1. Mr. M.S. Bhardwaj, Ld. Counsel for the Petitioner present. Mr. Sanjay Punekar, Ld. Counsel for the Respondent No. 5 present. None present for the remaining respondents.
2. Ld. Counsel for the Petitioner submits that in the order dated 21.06.2024 at para 4 line five, the words "of Respondent Company" was inadvertently recorded. In view of this, the words "of Respondent Company" shall be deleted.
3. Rest of the order remain unchanged.
4. Further, learned Counsel for the Petitioner/Union of India submits that the investigation report is still pending, therefore, seeks time. Time granted. Ld. Counsel for the Petitioner is directed to expedite the filing of investigation report.
5. List this matter for final arguments on **20.09.2024**.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/